

- (c) how it will be useful?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (c) The proposal for raising territorial army for Maoist affected areas is at conceptual stage in the Ministry of Defence.

Increasing women participation in state police forces

3637. SHRI RAJKUMAR DHOOT : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has recently directed the States for increasing women representation in their Police forces;
- (b) if so, the details thereof; and
- (c) what is the response of the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The Ministry of Home Affairs had issued a detailed advisory dated 4.9.2009 to all State Governments / UTs for safety and security of women and control of crime against them. One of the steps suggested in the advisory is increasing the overall representation of women in police forces at all levels through affirmative action so that they constitute about 33% of the police. The present status of representation of women in police forces is being obtained from the State Governments and will be laid on the Table of the House.

Karnataka Co-operative Societies Bill, 2010

3638. DR. PRABHAKAR KORE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Karnataka Co-operative Societies (Second Amendment) Bill, 2010 is kept pending with Central Government;
- (b) if so, the details thereof;
- (c) whether Government has taken steps to clear the said Bill; and
- (d) if so, by when it is likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The Karnataka Co-operative Societies (Second Amendment) Bill, 2010 passed by the State Assembly and reserved by the Governor of Karnataka under article 200 read with article 254(2) of the Constitution of India was received in the Ministry of Home Affairs on 4.5.2010 from the Government of Karnataka.

(c) The Bill has been examined in consultation with the (i) Ministry of Law and Justice (Legislative Department); (ii) Ministry of Rural Development (Department of Land Resources); and (iii) Ministry of Finance (Department of Financial Services). On the comments of the Department of Financial Services, the State Government of Karnataka furnished their clarifications. The reply of Department of Financial Service on the clarifications of the State Government has been received on 25.4.2012.

(d) The State; Legislations are examined in consultation with the Central Ministries/Departments from three angles viz.

- (i) Repugnancy with Central Laws
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

Meagre penalty for rash and negligent drivers

3639. DR. PRABHAKAR KORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware that the penalty imposed on rash and negligent drivers is very meagre under the provisions of Indian Penal Code (IPC);

(b) if so, whether Government is also aware that the meagre punishment/penalty to errant drivers has failed to curb the road accidental deaths;

(c) if so, whether Government would take steps to amend the provisions of the existing IPC act to enable the judiciary to award determinate punishment to errant drivers;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (e) The Law Commission of India has made an indepth study on issues relating to rash and negligent driving. The Law Commission in its 234th report on "Legal Reforms to Combat Road Accidents" has, *inter alia*, recommended for amendments *inter-alia* in sections 279, 304A, 336, 337 and 338 IPC for providing stringent punishment for the offences relating to rash and negligent driving.